

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 9th October, 1966.

NOTIFICATION
INCOME TAX

(F.No.203/203/86-ITA.II): It is hereby notified for general information that the approval granted to the following Institutions on perpetual basis under section 35(1)(ii) of the Income-tax Act, 1961, vide Ministry of Finance (Department of Revenue) Notification No.22(F.No.203/11/69-ITA.II) dated 21.3.1969 is hereby converted into time bound approval valid upto 31.3.87 subject to the following conditions:-

- i) It will maintain a separate account of the sums received by it for scientific research.
- ii) It will furnish Annual Returns of its previous year regarding its scientific research activities to the prescribed authority in the prescribed format by 31st May of each year.
- iii) It will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets and liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) It will apply to Ministry of Finance (Department of Revenue) New Delhi 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.
- v) In the meantime they may form the Research Centre as a separate society.

INSTITUTION

Medical Research Centre
of Bombay Hospital
Trust, Bombay.


(Y.K. Batra)

Under Secretary to the Government of India

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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New Delhi, the 13th October, 1986.

NOTIFICATION 6963
INCOME TAX

(F.No.203/208/86-ITA.II): It is hereby notified for general information that the approval granted on perpetual basis u/s 35(1)(ii) of the Income Tax Act 1961, to the following Institution vide Ministry of Finance (Department of Revenue) Notification No.1139(F.No.203/35/75-ITA.II) dated 27-10-75 is hereby superseded by time bound approval valid upto 31-12-1986, subject to the following conditions:

- i) That the B.M. Institute of Mental Health, Ahmedabad will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

B.M. Institute of Mental Health, Ahmedabad.


(Y.K. Batra)

Under Secretary to the Government of India.